

**IN THE SUPREME COURT OF INDIA
CIVIL ORIGINAL JURISDICTION**

TRANSFER PETITION (CIVIL) NO. 199 OF 2023

L.S HERDENIYA & ORS.

PETITIONERS

VERSUS

STATE OF MADHYA PRADESH & ORS.

RESPONDENTS

O R D E R

1. Heard learned counsel for the parties.
2. We have considered the facts of the case and grounds on which transfer has been sought. On such consideration, we are satisfied with the grounds urged by the petitioners and accept the same. Therefore, Writ Petition No. 3339 of 2021 titled as "L.S. Herdeniya & Ors. Vs. State of M.P & Ors." pending before the High Court of Madhya Pradesh at Jabalpur is ordered to be transferred to this Court.
3. The High Court of Madhya Pradesh at Jabalpur shall send the case record to this Court promptly and without any delay.

4. The transfer petition is allowed accordingly.
5. Pending applications, if any, stand disposed of.

.....CJI
(B.R. GAVAI)

.....J
(K.VINOD CHANDRAN)

NEW DELHI;
SEPTEMBER 16, 2025.

ITEM NO.24

COURT NO.1

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

WRIT PETITION (CRIMINAL) NO. 428/2020

CITIZENS FOR JUSTICE AND PEACE

PETITIONER(S)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

RESPONDENT(S)

IA No. 90919/2025 - AMENDMENT OF THE PETITION

IA No. 135049/2020 - EX-PARTE STAY

IA No. 26539/2021 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 135052/2020 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 7691/2021 - INTERVENTION APPLICATION

IA No. 54741/2023 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES

IA No. 26535/2021 - STAY APPLICATION

IA No. 93046/2025 - STAY APPLICATION

WITH

CRL.A. NO. 1033-1034/2022 (II-D)

IA No. 46177/2019 - APPLICATION FOR FILING THE PETITION WITHOUT
DISCLOSING THE IDENTITY OF THE PETITIONER/RESPONDENT

IA No. 193843/2019 - EXEMPTION FROM FILING O.T.

IA No. 46176/2019 - EXEMPTION FROM FILING O.T.

SLP(C) No. 19945-19946/2021 (III)

FOR ADMISSION and I.R.

IA No. 189377/2022 - STAY APPLICATION

W.P.(C) No. 63/2022 (PIL-W)

LD. ATTORNEY GENERAL FOR INDIA

IA No. 187617/2022 - ADDITION / DELETION / MODIFICATION PARTIES

IA No. 196804/2022 - APPLICATION FOR PERMISSION

IA No. 6864/2023 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 188689/2022 - CLARIFICATION/DIRECTION

IA No. 193606/2022 - CLARIFICATION/DIRECTION

IA No. 181125/2022 - CLARIFICATION/DIRECTION

IA No. 19555/2023 - CLARIFICATION/DIRECTION

IA No. 192083/2022 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 194725/2022 - EXEMPTION FROM FILING O.T.

IA No. 192081/2022 - INTERVENTION APPLICATION

IA No. 188700/2022 - INTERVENTION APPLICATION

IA No. 194624/2022 - INTERVENTION APPLICATION
IA No. 191042/2022 - INTERVENTION APPLICATION
IA No. 194274/2022 - INTERVENTION APPLICATION
IA No. 193585/2022 - INTERVENTION APPLICATION
IA No. 196802/2022 - INTERVENTION APPLICATION
IA No. 189203/2022 - INTERVENTION APPLICATION
IA No. 196769/2022 - INTERVENTION APPLICATION
IA No. 189111/2022 - INTERVENTION/IMPLEADMENT
IA No. 6871/2023 - INTERVENTION/IMPLEADMENT
IA No. 191945/2022 - INTERVENTION/IMPLEADMENT
IA No. 194722/2022 - INTERVENTION/IMPLEADMENT
IA No. 191719/2022 - INTERVENTION/IMPLEADMENT
IA No. 5424/2023 - INTERVENTION/IMPLEADMENT
IA No. 43622/2023 - INTERVENTION/IMPLEADMENT
IA No. 188159/2022 - INTERVENTION/IMPLEADMENT
IA No. 194392/2022 - INTERVENTION/IMPLEADMENT
IA No. 189679/2022 - INTERVENTION/IMPLEADMENT
IA No. 198563/2022 - INTERVENTION/IMPLEADMENT
IA No. 23443/2023 - INTERVENTION/IMPLEADMENT
IA No. 183450/2022 - INTERVENTION/IMPLEADMENT
IA No. 189216/2022 - INTERVENTION/IMPLEADMENT
IA No. 189214/2022 - INTERVENTION/IMPLEADMENT
IA No. 23450/2023 - PERMISSION TO APPEAR AND ARGUE IN PERSON
IA No. 15035/2023 - PERMISSION TO APPEAR AND ARGUE IN PERSON
IA No. 4641/2023 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES
IA No. 19559/2023 - RECALLING THE COURTS ORDER

SLP(C) No. 22733/2022 (IV-C)

IA No. 193242/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT

W.P.(C) No. 40/2023 (PIL-W)

THE APPLICATION FOR SETTING ASIDE THE ABATEMENT

IA No. 268514/2023 - APPLICATION FOR SUBSTITUTION

IA No. 8306/2023 - EX-PARTE STAY

IA No. 187565/2025 - PERMISSION TO PLACE ADDITIONAL FACTS AND
GROUNDS

W.P.(CrI.) No. 14/2023 (PIL-W)

IA No. 24536/2023 - APPLICATION FOR PERMISSION

IA No. 93042/2025 - STAY APPLICATION

IA No. 10891/2023 - STAY APPLICATION

T.P.(C) No. 199/2023 (IV-C)

IA No. 19995/2023 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES

W.P.(C) No. 124/2023 (PIL-W)

FOR ADMISSION

W.P.(CrI.) No. 36/2023 (PIL-W)

IA No. 23571/2023 - STAY APPLICATION

W.P.(C) No. 531/2023 (X)

IA No. 94728/2023 - EX-PARTE STAY

IA No. 94730/2023 - EXEMPTION FROM FILING O.T.

W.P.(CrI.) No. 174/2024 (X)

IA No. 78892/2024 - EXEMPTION FROM FILING O.T.

W.P.(C) No. 399/2025 (PIL-W)

FOR ADMISSION

IA No. 102031/2025 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES, IA No. 102032/2025 - STAY APPLICATION

W.P.(C) No. 788/2025 (X)

FOR ADMISSION

Date : 16-09-2025 These matters were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE K. VINOD CHANDRAN

For Petitioner(s) :

Mr. M.R Shamshad, Sr. Adv.
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Mr. Meeran Maqbool, Adv.
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Mr. D.s. Parmar, A.A.G.
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Mr. Sarad Kumar Singhanian, AOR

Ms. Swati Ghildiyal, AOR

For Respondent(s): Mr. Milind Kumar, AOR
Mr. Sarad Kumar Singhanian, AOR

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Ms. Mary Scaria, Adv.

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Mr. Parav Garg, Adv.
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Mr. Kanu Agrawal, Adv.
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Mr. Pratyush Srivastva, Adv.
Ms. Rajeshwari Shankar, Adv.
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Mr. Kartikay Aggarwal, Adv.
Mr. Arvind Kumar Sharma, AOR

Mr. Kaustubh Shukla, AOR
Ms. Pushpanjali Singh, Adv.
Mr. Praveen Singh, Adv.

Respondent-in-person
Mr. Gaichangpou Gangmei, AOR

Ms. K. Enatoli Sema, AOR
Mr. Amit Kumar Singh, Adv.
Ms. Chubalemla Chang, Adv.
Mr. Prang Newmai, Adv.
Ms. Yanmi Phazang, Adv.

UPON hearing the counsel, the Court made the following
O R D E R

I. Ms. Srishti Agnihotri, learned AOR is appointed as Nodal Counsel on behalf of the petitioners and Ms. Ruchira Goel, learned AOR is appointed as a Nodal Counsel on behalf of the respondents.

II I.A. NO. 90919/2025 IN W.P. (CRL.) NO. 428/2020, I.A. No. 187565/2025 in W.P.(C) No. 40/2023 and I.A. No. 222443/2025 in W.P. (CRL.) No. 36/2023:

These applications are allowed. Necessary amendments be carried out by learned counsel for the petitioners within four weeks.

III IA No. 268514/2023 IN W.P.(C) No. 40/2023:

Application for substitution is allowed. Cause title be amended accordingly.

IV I.A. NO. 93046/2025 IN W.P. (CRL.) NO. 428/2020, I.A. NO. 93042 OF 2025 IN W.P. (CRL.) NO. 14/2023, AND I.A. NO. 222445/2025 IN W.P. (CRL.) NO. 36/2023:

1. Reply to these applications be filed within four weeks.
2. Rejoinder thereto shall be filed within two weeks thereafter.
3. List on 04.11.2025.

V W.P.(C) NO. 63/2022:

1. Heard petitioner in-person.
2. De-tag and list after six weeks.

VI TRANSFER PETITION (CIVIL) NOS. 1238-1258 OF 2025:

1. Taken on Board.
2. Issue notice, returnable on 04.11.2025.

VII. T.P. (CIVIL) NO. 199/2023:

Transfer Petition is allowed in terms of the signed order, which is placed on the file.

VIII. REST OF THE MATTERS:

List on 04.11.2025.

(POOJA SHARMA)
AR-CUM-PS

(ANJU KAPOOR)
ASSISTANT REGISTRAR